

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3744 of 2020

1. Kaushal Kishore Yadav @ Lal Babu

2. Kamlesh Kumar ... Petitioners

Versus

The State of Jharkhand ... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioners : Mr. Rakesh Kumar, Advocate

For the State : Mr. Anuradha Sahay, A.P.P.

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Order No. 02

Dated 07<sup>th</sup> July, 2020

Heard the learned counsel appearing for the respective parties.

So far as defect nos. 9 (i) to (iv) are concerned, the same are ignored.

The petitioners are an accused in connection with B.S. City P.S. Case No. 107 of 2020.

It has been alleged that two tempos were intercepted which were illegally loaded with huge quantity of Blue Kerosene Oil. Both the petitioners were apprehended at the spot being drivers of the respective tempos. They are in custody since 28.04.2020.

Regard being had to the nature of offence, the petitioners are directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) each with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Bokaro in connection with B.S. City P.S. Case No. 107 of 2020.

(RONGON MUKHOPADHYAY,J.)